

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**IA NOS. 308 & 309 OF 2015 IN**  
**DFR NO. 1261 OF 2015**

**Dated: 27<sup>th</sup> May, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. B.N. Talukdar, Technical Member**

**In the matter of :**

**Assam Gas Company Ltd.**

**Versus**

**...Appellant(s)**

**Petroleum & Natural Gas Regulatory Board**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. K.K. Rai  
Mr. Abhas Kumar

Counsel for the Respondent(s) : Mr. Sumit Kishore  
Ms. Arpana Vohra for R-1

**ORDER**

Learned counsel for the respondent seeks some time to file reply to the application for condonation of delay. He may do so on or before 01.06.2016 after serving copy on the other side.

List the matter on **03.06.2016.**

**(B.N. Talukdar)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**